

9.O.A. NO. 060/00613/14 &
MA 060/01323/14

9b

Balbir Singh Khokha Vs. U.O.I. & Others

13.11.2014

Present: Mr. Yogesh Putney, counsel for the applicant
Mr. Deepak Agnihotri, counsel for Resp. No. 1
Mr. B.B. Sharma, counsel for Resp. No. 2
Mr. Dhirender Shukla, counsel for Respondents No. 3 & 4
Mr. Ankesh Dhand, proxy counsel for applicant in MA

1. Mr. B.B. Sharma, learned counsel for Respondent No. 2 submits that in reply to the letter dated 15.09.2014 of the State Govt., the UPSC has responded vide letter dated 08.10.2014 whereby they advised them to approach the High Court for suitable modification of the order dated 04.04.2014 passed in CWP No. 4891/2013 so as to include the names of those persons besides Mr. P.S. Birthal, who have become eligible in the meantime, for induction into IFS and thereafter to send the proposal. In support thereof, learned counsel draws attention of this Court to the averment made in paras 4.2, 4.5 and 5.2 of the written statement filed by the UPSC.

"4.2 It is further respectfully submitted that in compliance with the order dated 16.12.2011 of the Hon'ble High Court in CWP No. 5243/2011, the sealed cover containing the recommendations of the SCM held on 04.05.2011 was opened and the Commission vide letter dated 25.04.2012 forwarded the minutes of the meeting of the Selection Committee under Regulation 6 of IFS (Appointment by Promotion) Regulations, 1966. The State Govt. vide their letter dated 17.08.2012 furnished their observations that:

- i. Shri Pratap Singh Birthal, SFS, Officer was not included in the eligibility list for the SCM held on